

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**

**Srinagar, the 7<sup>th</sup> August, 2018**

**SRO 335.**-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Ghulam Hassan Sheikh, (KAS) Addl. Deputy Commissioner Kulgam to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Kulgam, Yaripora and Pahaloo of District Kulgam.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

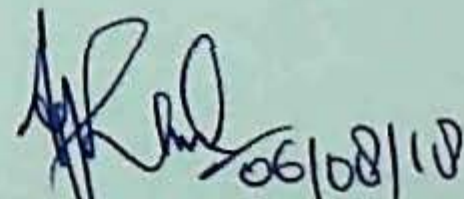
**Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/20/2017

Dated: - 07 -08- 2018

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies)
5. Deputy Commissioner, Kulgam.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/ Srinagar for publication in the Govt.Gazette.
9. Pvt. Secretary to Commissioner/ Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.



**(Afaq Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department**